

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014
MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI & ORS. Respondent(s)

(Only SLP(c) NO. 31497 of 2014 to be listed before Registrar Court
IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

Date : 22-10-2019 These matters were called on for hearing today.

For Petitioner(s)

Mr. Akhilesh Kumar Pandey, AOR

For Respondent(s)

Ms. Asha Gopalan Nair, AOR
Mr. Rajeev Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos. 1,4 to 6 and 11 to 16 have already filed counter affidavit.

Respondent nos. 2,7,9 and 17 have been deleted from the array of parties vide order dt.28.4.2016.

None appeared for respondent nos. 3(1) to 3(6) when called. Record shows that vakalatnama has been filed on 7.5.2019 and 18.2.2019 respectively. There is neither written application for extension of time to file pleadings in terms of Order V Rule 1(22) of Supreme Court Rules, 2013 nor is there oral request to that effect. It appears that respondents are not interested in filing counter affidavit and, therefore, opportunity to file counter affidavit stands declined.

Registry to process the matter for listing before the Hon'ble Court as per rules.

ANIL LAXMAN PANSARE
Registrar